

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8260/2015

(Arising out of impugned final judgment and order dated 13-10-2014 in SCA No. 10718/1994 passed by the High Court Of Gujarat At Ahmedabad)

ZARAWAD MULTANI PANCH, SURAT MASJID TRUST & ANR. Petitioner(s)

VERSUS

LEGAL HEIRS OF DECEASED
CHIMANBHAI KALYANBHAI MALI. & ORS. Respondent(s)

Date : 30-11-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Pradhuman Gohil, Adv.
Ms. Taruna Singh Gohil, Adv.
Mr. Vikash Singh, AOR
Mr. Himanshu Chaubey, Adv.
Ms. Tanvi Bhatnagar, Adv.

For Respondent(s) Mr. Harin P. Raval, Sr. Adv.
Mr. Nachiketa Joshi, AOR
Mr. P.P. Kasavala, Adv.
Mr. Aniket, Adv.
Ms. Sucheta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner, list the matter on 26.02.2019.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR